

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 103
CA (CAA)-51/ND/2020**

IN THE MATTER OF:

Arviv Lifesciences Pvt. Ltd.

...APPLICANT

Section

Under Section 230-232

**Order delivered on 02.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Ms. Varsha Banerjee, Advocate

For the RD/OL

:Ms. Tania Sharma, Advocate

ORDER

CA No. 290 of 2020

The petitioners have prayed for condonation of delay of 7 days for filing the second motion petition. The petitioner has submitted that the delay is neither deliberate nor intentional, but due to the reason beyond the control of the petitioner-companies. Having heard the submissions made by the counsel for the petitioner, the application is allowed and the delay in filing is condoned.

The petition filed under Section 230-232 is taken up for hearing. Having heard the submissions made by the counsel for the petitioners the publication of notice in our English and one vernacular leading newspaper as stated in the application may be published and necessary notice may be served on all the Regulators including sectoral Regulators, if any, before the 16th October, 2020.

(Annu)

The Counsels appearing for Regulators are directed to ensure their filing of report before the above said date i.e. 16th October, 2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Annu)